

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 285 OF 2015 IN
DFR NO. 1588 OF 2015

Dated: 26th August, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Chamundeshwari Electricity Supply Co. Ltd. Appellant (s)
Versus
M/s. Saisudhir Energy (Chitrdurga) Pvt. Ltd. & Anr. Respondent (s)

Counsel for the Appellant(s) : Mr. Sriranga
Mr. Balaji Srinivasan

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. S.L. Gupta
Mr. Gowtham Polanti
Ms. Sara Sundaram

ORDER**IA NO. 285 OF 2015**
(Appl. for condonation of delay)

We have heard learned counsel for the parties.

For the reasons stated in the Application, the delay is condoned.
Application is disposed of.

Registry is directed to number the Appeal and list it for admission along
with Application for stay.

Learned counsel for Respondent No.1 states that reply to the interim application will be filed within two days. He may do so after serving copy on the other side. Thereafter, learned counsel for the Appellant may file his rejoinder on or before 31.08.2015 after serving copy on the other side.

List the matter on **01.09.2015**. Parties shall inform the State Commission that this Tribunal is seized of the matter.

(I.J. Kapoor)
Technical Member
Ts/dk

(Justice Ranjana P. Desai)
Chairperson